

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.64 of 2012

(Arising out of Order-in-Original No.06/CE/Commr./Kol-VI/2011 dated 29.12.2011 passed by Commissioner of Central Excise, Kolkata-VI.)

M/s. Indian Oil Corporation Limited
(Lube Blending Plant, Paharpur, Kolkata.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-VI

.....Respondent

(Bamboo Villa, (6th Floor), 169, A.J.C. Bose Road, Kolkata-700014.)

APPEARANCE

Shri Hemant Karnani, Authorized Representative for the Appellant (s)
Shri T.Mondal, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75444 / 2021

DATE OF HEARING : 17 August 2021
DATE OF DECISION : 17 August 2021

P.K.CHOUDHARY :

The appellant has submitted a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)